

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 453/GT/2014**

**Subject** : Approval for revision of tariff for the period 1.4.2009 to 31.3.2014 carrying out truing up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of Agartala Gas Turbine Power Plant (84 MW) of NEEPCO, Shillong.

**Petition No. 44/GT/2015**

**Subject** : Approval of tariff of Agartala Gas Turbine Power plant (84MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong for the period 1.4.2014 to 31.3.2019.

**Petition No. 456/GT/2014**

**Subject** : Approval for revision of tariff for the period 01.04.2009 to 31.03.2014 carrying out truing up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of Kopili Hydro Electric Power Plant (200MW) of NEEPCO, Shillong.

**Petition No. 46/GT/2015**

**Subject** : Approval of tariff of Kopili Hydro Electric plant (4X50 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong for the period 01.04.2014 to 31.03.2019.

**Petition No. 457/GT/2014**

**Subject** : Approval for revision of tariff for the period 01.04.2009 to 31.03.2014 carrying out truing up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of Ranganadi Hydro Electric Power plant (405) MW of NEEPCO, Shillong.

**Petition No. 40/GT/2015**

**Subject** : Approval of tariff of Ranganadi Hydro Electric Plant (3X135MW) of North Eastern Electric Power Corporation

Limited. (NEEPCO), Shillong for the period 01.04.2014 to 31.03.2019.

**Petition No. 458/GT/2014**

**Subject** : Approval for revision of tariff for the period 01.04.2009 to 31.03.2014 carrying out truing up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of Doyang Hydro Electric Power plant (75) MW of NEEPCO, Shillong.

**Petition No. 43/GT/2015**

**Subject** : Approval of tariff of Doyang Hydro Electric Power plant (75 MW) of North Eastern Electric Power Corporation Limited (NEEPCO) Shillong for the period 01.04.2014 to 31.03.2019.

**Petition No. 459/GT/2014**

**Subject** : Approval for revision of tariff for the period 01.04.2009 to 31.03.2014 carrying out truing up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of Assam Gas Power plant (291) MW of NEEPCO, Shillong.

**Petition No. 41/GT/2015**

**Subject** : Approval of tariff of Assam Gas based Power Plant (291MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong for the period 01.04.2014 to 31.03.2019.

**Petition No. 42/GT/2015**

**Subject** : Approval of tariff of Khandong Hydro Electric Plant (2X25 MW) of North Eastern Electric power Corporation Limited (NEEPCO), Shillong for the period 01.04.2014 to 31.03.2019.

**Petition No. 45/GT/2015**

**Subject** : Approval of tariff of Kopili Stage II Hydro Electric Plant (1X25 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong for the period 01.04.2014 to 31.03.2019.

**Date of hearing** : **7.4.2015**

**Coram** : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member

**Petitioner** : NEEPCO

**Respondents** : ASPDCL & Others

**Parties present** : Ms. Elizabeth Pyrbot, NEEPCO  
Shri Rana Bose, NEEPCO  
Shri Paresh Ch. Barman, NEEPCO  
Shri Devapriya Choudhary, NEEPCO  
Shri M.K. Adhikary, APDCL  
Shri K. Goswami, APDCL

### **Record of Proceedings**

These petitions were taken up for hearing today.

2. During the hearing, the representative of the petitioner made detailed submissions in the matter and prayed that tariff for the period 2009-14 may be revised based on true-up exercise in accordance to 2009 Tariff Regulations and for determination of tariff for the period 2014-19 in terms of and 2014 Tariff Regulations in respect of the said generating stations.

3. The Commission after hearing the parties directed the petitioner to submit additional information in respect of the petitions for the period 2009-14 and 2014-19 respectively on affidavit, with advance copy to the respondents, on or before 15.5.2015 as detailed under:

A) For the period 2009-14

- (i) All forms duly filled in for the period 2009-14;
- (ii) Reconciliation of gross block, additional capitalization and depreciation along with the balance sheet duly certified by the auditors. In case of de-capitalization of assets, the corresponding depreciation figures shall be shown separately, which shall be duly audited;
- (iii) A duly audited statement showing un-discharged liabilities accrued/ discharge thereof, on account of the additional capital expenditure during each year of the tariff period 2009-14;
- (iv) In addition to above, in respect of all the petitions for 2009-14, the additional information shall be submitted as per Annexure – I enclosed.

B) For the period 2014-19

- (i) The applicable tax rate for grossing up of Return on Equity as claimed by the petitioner is Minimum Alternate Tax rate for the year 2014-15 and Corporate Tax rate for the years 2015-16 to 2018-19. Clarification/ justification for the change in applicable tax rate claimed;
- (ii) Board Approval for the additional capital expenditure projected to be incurred during the years 2014-19 to 2018-19;
- (iii) In addition to above in respect of all the petitions for 2014-19, the additional information shall be submitted as per Annexure – II enclosed.

4. The respondents are directed to file their replies in the matter by 22.5.2015 with copies to petitioner, who shall file their rejoinder by 29.5.2015.

5. Matter shall be listed for hearing on 11.6.2015. Meanwhile, the parties are directed to complete the pleadings in all the petitions prior to the date of hearing.

By order of the Commission

-S/d-  
(T. Rout)  
Chief (Law)